

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 25 AUG 1988

APPLICATION NO.

696 to 700

/88(F)

W.P. NO.

Applicant(s)

Shri M.S. Mathad

To

1. Shri M.S. Mathad
S/o Shri Shankaraiah Mathad
Housing Colony
Mediari Road
Ranibennur (Dharwad District)
2. Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari I Stage
Sreenivasanagar II Phase
Bangalore - 560 050
3. The Superintendent of Post Offices
Haveri Division
Haveri - 581 110
Dharwad District

Respondent(s)

V/s

The Supdt. of Post Offices, Haveri & another

4. The Director of Postal Services
North Karnataka Region
Dharwad - 580 001
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/ORDERS/INREXXORDER
passed by this Tribunal in the above said application(s) on 19-8-88.

*Issued
K. mathad
26-8-88*

Encl : As above

d/c

R. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE 19TH DAY OF AUGUST 1988

Present : Hon'ble Shri Justice K.S.Puttaswamy ... Vice Chairman
Hon'ble Shri P. Srinivasan ... Member(A)

APPLICATION NOS.696 TO 700/88

Sri M.S.Mathad,
Ex.D.P.M.,
Haveri Head Post Office,
HAVERI.

... Applicant

(Shri M.R.Achar, Advocate)

vs.

1. The Superintendent of Post Offices,
Haveri Division,
HAVERI.

2. The Director of Postal Services,
DHARWAD.

... Respondents

(Shri M.S.Padmarajaiah, Advocate)

These applications having come up for hearing
before this Tribunal, Hon'ble Shri P. Srinivasan,
Member (A), made the following:

ORDER

In these applications, the applicant
challenges five orders imposing various penalties
on him for different charges levelled against him.
All these orders imposing penalty were passed between
24-12-1986 and 9-7-1987. By the first order which
is dated 24-12-1986, increment due to the applicant
was withheld for a period of one month without
affecting the future increments from the date on which
it fell due. By the second order dated 9-7-1987, one
increment was withheld for two months. By the third



order dated 15-4-1987, the applicant was censured. In two more orders dated 12-3-87 and 24-3-1987, the applicant was censured.

2. Shri M.R.Achar, learned counsel for the applicant, and Shri M.S.Padmarajaiah, learned counsel for the respondents, appeared and they have been heard.

3. It may, here, be mentioned that by an order dated 20-10-1987, the applicant was retired from service under F.R.56(j). The applicant challenged this order of compulsory retirement in application No.86 of 1988. We have, by a separate order of even date, dismissed that application. Since the applicant thus stands retired with effect from 20-10-1987, the present challenges against the penalties imposed on him, are only of mere academic interest. Therefore, it would serve no practical purpose to examine the present applications in detail and to give a finding thereon: on the other hand, it would only be a waste of time and energy.

4. In view of the above, all the applications are dismissed. Parties to bear their own costs.

Sd/-

(K.S.PUTTASWAMY)
VICE CHAIRMAN

TRUE COPY

Sd/-

(P.SRINIVASAN)
MEMBER(A)

Rajendra Singh
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

